

**Central Administrative Tribunal
Madras Bench**

OA/310/01584/2018

Dated Tuesday the 11th day of December Two Thousand Eighteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

Mr.V.Kamalakannan,
No.201, Loukya Apartments,
Andhra Bank Colony,
Asmangadh, Malakpet,
Hyderabad,
Telungana 500036. .. Applicant
By Advocate **M/s.K.Pravin Kumar**

Vs.

1. Union of India, rep by
The Director,
M/o Personnel (PG&Pensions),
Department of Pension & Pensioner's Welfare,
3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi 110 003.
2. Chief Personnel Officer,
Integral Coach Factory,
Chennai 600 038.
3. General Manager,
Integral Coach Factory,
Chennai 600 038. .. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

Applicant represented through proxy-counsel. It was noted on 04.12.2018 that at the request of proxy-counsel for the applicant on 03.12.2018, the matter had been listed for 04.12.2018. As the applicant had remained unrepresented on 04.12.2018, the matter was posted under the caption 'For dismissal' on 06.12.2018. Since then the applicant was represented through proxy-counsel.

2. As the applicant was represented through proxy-counsel today also, it is clear that the applicant is not interested in prosecuting this case. Accordingly, the OA is dismissed for non-prosecution.

(T.Jacob)
Member(A)

11.12.2018

(P.Madhavan)
Member(J)

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